

(b) the reasons for which enquiry could not be conducted on the basis of declarations made in those affidavits;

(c) the reasons for which fresh affidavits were invited by the Delhi Administration *vide* their notice dated 2nd March, 1974 allowing about 2 years' time to the office-bearers/record-holders of the Society for bungling; and

(d) whether the contents of the affidavit filed in 1972 have been tallied with the affidavits of 1974, if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) No affidavits were called for in the year 1972.

(b) and (c) With a view to preparing a list of genuine members of the Society, a public notice was issued on 2nd March, 1974 calling upon those of the persons, who claim membership to produce the relevant documents by 16th April, 1974 before the Officer of the Department, who had been deputed by the Registrar to assist the Enquiry Officer to obtain such affidavits and to prepare a list thereof.

(d) The question does not arise.

Bogus Membership of the Delhi School Teachers' Co-operative House Building Society

1620. SHRI J. S. TILAK: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names, full addresses, date of membership, amount(s) of deposit(s) with dates, ownership/non-ownership declared by each person who filed affidavit with the Assistant Registrar. Co-operative Societies, Delhi as a member of Delhi School Teachers' Co-operative House Building Society, Delhi in response to Delhi Administration Notice dated 2nd March, 1974;

(b) the names, addresses and other particulars of such persons, out of the above, whose membership has been found bogus or doubtful, separately, as a result of verification made so far:

(c) the names, addresses and other particulars of those members whose membership has been found doubtful as a result of tallying the particulars of the above affidavits with those filed in 1972; and

(d) the number of those members who have been found already owning residential plot/house in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) The information is being collected and will be placed on the Table of the House.

(b) to (d) This has been a subject matter of a statutory enquiry. The report of the Enquiry Officer is under examination.

Payment of Honorarium to the Chairman, National Seeds Corporation

1621. PROF. N. M. KAMBLE:

SHRI S. W. DHABE:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the amount of honorarium paid to the Chairman, National Seeds Corporation Ltd. for the period from 21st August, 1971 to 8th March, 1974; and

(b) the amount of income-tax worked out on the total taxable income of the Chairman under the Income Tax Act?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) The honorarium due to the ex-Chairman, National Seeds Corporation for the period 21-8-1971 to 8-3-1974 is Rs. 35,524/-. Of this an amount of Rs. 19,500 has been paid to him in cash as advance.

(b) The National Seeds Corporation reports that the total taxable income works out to Rs. 60,640 on account of honorarium and perquisites, in the form of free accommodation, for the above period. If this entire amount had been paid in 1973-74, the tax would have worked out to Rs. 26,965. The National Seeds Corporation has deposited Rs.

11,000 with income tax authorities pending a settlement of the income tax to be paid. The ex-Chairman of the Corporation had also been advised to file an application to the concerned Income Tax Officer under Rule 21 A of the Income Tax Rules 1962 for the spread over of the arrears over the three years for assessment purposes.

Slum Clearance

1622. SHRI SANAT KUMAR RAHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have provided a sum of Rs. two crores for the clearance of slums in Delhi;

(b) if so, how much amount has since been spent on the project; and

(c) the names of the slum areas where clearance and other facilities are to be provided under the project?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Teachers Employed in Schools run by Minority Communities

1623. SHRI BHOLA PRASAD: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that some Government aided and unaided schools in Delhi run by the minority communities have decided to deny the teachers, their rights under the Delhi Education Act;

(b) if so, what are the details thereof; and

(c) whether Government have taken steps to protect these teachers?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF > CULTURE (SHRI D. P. YADAV) : (a) to (c) The managements of some of the aided and unaided schools have claimed the status

of minority and have filed writ petitions in the High Court of Delhi challenging the following, provisions of the said Act and the Rules:—

Act: Sections 4, 5, 6, 1, 8(2) (4) (5), 10, 12, Chapter IV, Chapter V, Sections 17, 18, 19, 20 and 27.

Rules: Rule 45, 46, 50, 59, 64, 65, 69, 96, 98, 118, 120(2), 123(xi), Chapter XI, Rules 127 to 133.

The Delhi High Court has granted stay in respect of these Sections and Rules until further orders. The Delhi Administration 's defending all these cases in the High Court of Delhi.

Providing of stair case for terrace in Mod Bagh quarters

1624. SHRI SUHRID MULLICK CHOWDHURY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that no stair cases for terrace have been provided in Type III Government quarters in Moti Bagh, New Delhi;

(b) if so, the reasons therefor; and

(c) the arrangements proposed to be made by Government to enable allottees of quarters to use the terrace?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) and (c) A wide sleeping balcony has been provided on each floor. This can be used by the occupants for all the purposes for which a roof terrace is ordinarily used. Hence it is not considered necessary to provide a stair case to enable the allottees to go to the roof top and use the terrace.

Nuisance by stray catties in Government colonies

1625. SHRI SUHRID MULLICK CHOWDHURY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that stray cattle and pigs create a lot of nuisance in Central Government colonies in New Delhi /Delhi;